COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 234 of 2017 & IA NO. 378 OF 2018

Dated: 22nd March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaiprakash Power Ventures LimitedAppellant(s)

Vs.

Central Electricity Regulatory Commission & ...Respondent(s)

Anr.

Counsel for the Appellant(s) : Mr. Vishal Gupta

Mr. Abhishek Rai

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjana Dua for R-2

ORDER

It is represented that the pleadings are complete.

IA No. 378 of 2018 for condonation of delay in filing rejoinder is allowed. Application is disposed of.

List the matter for hearing on <u>05.07.2018</u>.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

mk/tpd